

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'I' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and  
Sandeep S Karhail, Judicial Member]**

ITA No. 4409/Mum/2019  
Assessment Year: 2014-15

**ITP Publishing India Pvt. Ltd.**

*Notan Plaza, 3<sup>rd</sup> Floor, 898 Turner Road, Bandra (W)  
Mumbai 400050, [PAN:AABC18454Q]*

..... Appellant

**Vs.**

**Assistant Commissioner of Income Tax 12(2)(2)  
Mumbai**

.....Respondent

**Appearances:**

**Dharan Gandhi** along with **Vinita Nara** for the appellant  
**Ajit Pal Singh Daia** for the respondent

Date of concluding the hearing : September 22, 2022

Date of pronouncement : September 22, 2022

**O R D E R**

**Per Pramod Kumar, VP :**

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form No. 3, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 22<sup>nd</sup> September, 2022.

Sd/-  
**Sandeep S Karhail**  
(Judicial Member)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 22<sup>nd</sup> day of September, 2022**

*Copies to:*

(1)	<i>The Appellant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar/Sr.PS  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*